

Shri Radha Raman: May I know, Sir, if provincialism is included in 'social tensions'?

Mr. Deputy-Speaker: He said so.

Shri Punnoose: The hon. Minister made reference to one Mr. Chacko. Does he mean the hon. Member of this House?

Shri K. D. Malaviya: No, Sir.

PROVIDENT FUND ACCOUNTS (INDIA AND PAKISTAN)

*1809. **Shri Badshah Gupta:** Will the Minister of Finance be pleased to state the present position of India and Pakistan respectively regarding the progress made in the transfer of Provident Fund Accounts of officers of the undivided Government of India who opted for either country (India and Pakistan)?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): According to the latest information available the number of Provident Fund Accounts due to be received from Pakistan is 1,666 and of that to be sent to Pakistan is 3,094.

Shri Badshah Gupta: May I know, Sir, if any agreement has been reached between the two Governments about the repayment of these amounts?

Shri B. R. Bhagat: This is in accordance with the Partition Council's decisions that each country, India or Pakistan, became liable for the provident funds of Government servants of undivided India.

Shri Badshah Gupta: What is the amount due to those that have opted for the Indian Union?

Shri B. R. Bhagat: The information regarding the amount is not available.

Shri Gidwanji: Will Government consider the feasibility of paying all the claims of those officers who have opted for India as six years have passed and some of them have not received their payments yet?

Shri B. R. Bhagat: The case of unilateral payment does not arise. The whole thing is being worked on the basis of the Partition Council's decisions and every effort is being made by both Governments to speed up the settlement of the claims.

DETENUS

*1810. **Shri K. P. Sinha:** Will the Minister of Home Affairs be pleased to state:

(a) the total number of detenus in India in the months of January, February and March, 1953; and

(b) how it compares with the same period last year?

The Deputy Minister of Home Affairs (Shri Datar): (a) The total number of detenus at the end of each of these three months was 371, 336 and 301, respectively.

(b) The corresponding figures for these three months last year were 1835, 1661 and 1625, respectively.

Shri K. P. Sinha: May I know whether the Government of India have received any grievances from the detenus of Bihar?

Shri Datar: We have not received any complaints here.

Dr. Suresh Chandra: How many of these detenus are from Hyderabad?

Shri Datar: On 21.1.53 there were 12; on 28.2.53 there were 12. On 31-3-53 there were only 3.

Shri Punnoose: Can I know how many detenus are there for political reasons and how does the present number compare with that of last year?

Shri Datar: I have not got the break-up here.

Shri A. M. Thomas: May I enquire whether detenus have been released through orders of court and if so, how many?

Shri Datar: That figure I have not got.

Shri Punnoose: Can I know, Sir, how many detenus are detained outside their province and whether any complaints have been received from them to be shifted back to their province?

Shri Datar: That information was not asked for and I shall be glad to supply that information.

Dr. S. P. Mookerjee: Will the hon. Minister be pleased to state how many of the detenus were released on the advice of the Advisory Board?

Shri Datar: I have already stated that I have not got that information here.

DELHI POLICE (RE-ORGANISATION)

*1811. **Shri M. S. Gurupadaswamy:** (a) Will the Minister of Home Affairs be pleased to state whether a scheme for the re-organisation and re-enforcement of the Delhi Police has been drawn up?

(b) What are the main features of the scheme?